

LISTED ON : 24.10.2016
COURT NO.: 10
ITEM NO. : 56

SECTION XII-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(C) NO. 32606 OF 2014.

WITH
PRAYER FOR INTERIM RELIEF

RAJA VENKATESWARLU & ANR.

...PETITIONERS

-VERSUS-

MADA VENKATA SUBBAIAH & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 24th November, 2014, when the Hon'ble Court was pleased to pass the following Order:

“Delay condoned.
Issue notice.”

Subsequently, the matter above-mentioned was listed before the Registrar's Court on 27th November, 2015, when the following order was passed:

“The names of respondent Nos.3 to 5 have already been deleted vide order of the Hon'ble Judge in Chambers dated 2.11.2015.

Respondent Nos.1 and 2 have already filed the counter affidavit.

The petition stands complete.

Registry to process to list the same before the Hon'ble Court, as per rules.”

It is submitted to the Hon'ble Court that Mr. Sadineni Ravi Kumar, Advocate is representing Respondent Nos. 1 & 2 and have already filed counter-affidavit. The same has already been included in the SLP paper-books.

It is further submitted that Respondent Nos. 3 to 5 have already been deleted vide Chamber Judge's Order dated 2nd November, 2015. Amended cause-title prepared accordingly and has already been included in SLP

paper-books.

Service is complete.

The aforesaid matter is listed before the Hon'ble Court with this office report.

Dated this, the 3rd day of October, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. M. Vijaya Bhaskar, Advocate, Lawyer's Chambers,
2. Mr. Sadineni Ravi Kumar, Advocate, Library-2, Supreme Court of India

ASSISTANT REGISTRAR